

**BEFORE THE NATIONAL GREEN TRIBUNAL**

**SOUTHERN ZONE, CHENNAI**

**Original Application No. 303 of 2024 (SZ)**

**In the matter of:**

K. Balasubramanian,  
Namakkal and Anr

.... Applicant(s)

Versus

The Govt. of Tamil Nadu,  
Rep by its Secretary,  
Chennai and Ors.

....Respondent(s)

**REPORT FILED BY 5<sup>TH</sup> RESPONDENT- THE DISTRICT COLLECTOR, NAMAKKAL**

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Through

Dr. D. Shanmuganathan

Standing Counsel of Tamil Nadu

National Green Tribunal

Southern Zone, Chennai

**DATE:10.07.2025**

**Before the National Green Tribunal****Southern Zone Chennai****(Original Application No 303 of 2024 (SZ))**

In the matter of

K.Balasubramaniam & another

Namakkal

- Applicant (s)

with

The Govt of TamilNadu represented by its

Secretary and others

- Respondent (s)

**Reply Filed by the 5<sup>th</sup> Respondent / Collector Namakkal**

I Dr.Uma, w/o. Kesavan aged about 55 years officiating in the post of Collector, Namakkal do hereby solemnly affirm and sincerely state and filing this reply affidavit to the objection petition filed by the applicants on the report filed by this respondent on 27.01.2025 before this Hon'ble Green tribunal (South zone) chennai.

It is submitted that all objections raised by the applicants are hereby denied as false to the knowledge of this respondent and the applicants are to put strict proof of the objections with duly supported by evidence.

It is submitted with regard to the water bodies situated in the three revenue villages listed in the objection petition which stands registered as Government poramboke lands and those lands are not applied for either acquisition under the Tamil Nadu Acquisition of land for Industrial Purposes Act, 1997 or alienation under the provision of R.S.O.

24 by the SIPCOT administration. The applicants conveniently suppressed to file a detailed sketch or any other government records to show where are these water bodies located in the land plan schedule of the SIPCOT. Neither the applying body nor the District administration have no proposal to alienate the water bodies to SIPCOT to form a industrial park as on date.

If any necessity arises in future to transfer the water bodies to SIPCOT, it will be dealt in accordance with the procedure to get exemption as per Tamil Nadu Protection of Tanks and Eviction of Encroachment Act 2007 and the Government will examine the feasibility of such exemption after obtaining the clearance from the Empowering Committee constituted by the Government for such purpose and pass orders on merits. Otherwise, the existing water bodies with in the contiguous block of lands required for forming SIPCOT industrial park have to be maintained and necessary undertaking from the SIPCOT will be obtained if any necessary arises.

It is submitted with regard to the averments contained in para 19 & 20 of the original application no.303/2024 (SZ), the respondents are again and again reiterated that there is no wet land within the contiguous block of lands notified for acquisition for SIPCOT industrial park. Similarly, there is no water bodies like Tank which registered as a irrigation source for wet lands within the block, except an area shown in the map in blue color with remarks "water source exemption area 24.78 acre" are stands classified as odai in which rain

water accumulate during rainy season and likes water resources are not a source for dry cultivation classification lands. The allegations that the respondents have suppressed to mark the lakes, ponds, dam, forest land etc are in the map shown on in the meeting held on 29.05.2023 are denied. The reply of the fifth respondent during the course of the meetings was only to examine the objections of the scheme as suggested by the attendants. There was no undertaking given by the 5<sup>th</sup> respondent to cancel the reports. Further the 5<sup>th</sup> respondent has duly considered all the objections and prepared administration sanction proposals, which were sent to Commissioner of Land Administration on 07.09.2023. Therefore, the petitioner's averments that no action has been taken to till date are false, infructuous as of now, and requires no further consideration.

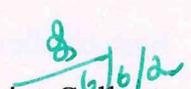
The other averments in para 20 of the affidavit that there are 4 temples, shrines and in the course of acquisition 2.5 lakh palmyra trees planted under the one crore palm cultivation programme and it will affect the wild animals in the locality are false and denied and this petitioner averring unreliable issues to any way to stall the acquisition and therefore these averments have no merits, requires to be omitted. The petitioner has challenged the G.O.M.S.No.75 Department of Industrial, Investment and Promotion and Commerce (SIPCOT-LA) dated 08.07.2024 in W.P.No.9576/2024 and this Green Tribunal have initially declined to entertain the objection to the proposed acquisition and is concerned only with the water body issues. Therefore, these averments are subject matter before the Hon'ble High Court of Madras in W.P.No.9576/2024.

The Government in their orders in G.O.(Ms.)No.75 dated 08.07.2024 have accorded administrative sanction to acquire the private lands applied for under the relevant act and no sanction was accorded to transfer of Government lands which are registered as water bodies to the SIPCOT. The apprehension of the applicants are imaginary. Culminated to stall the acquisition proceedings and it requires no consideration. In fact, even before any proceedings commenced to transfer the Government lands other than water bodies, these applicant's raises voices without any authority and they are at liberty to file their objections when the authority concerned either Special District Revenue Officer or Tahsildar, Mohanur issues public notice to file their objection at the appropriate time.

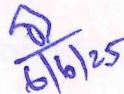
It is submitted that the reply obtained by the applicants through R.T.I act are no way relevance to buttress their objections, since those are statistics of agricultural activities in the revenue villages. The applicants have to establish that those information's are basic ingredients to thwart the transfer of Government lands to SIPCOT.

In view of the above submissions this respondent humbly prays that this Hon'ble tribunal may be pleased to overlook the objections and dismiss the O.A. and thus render justice.

DATE : 06.06.2025

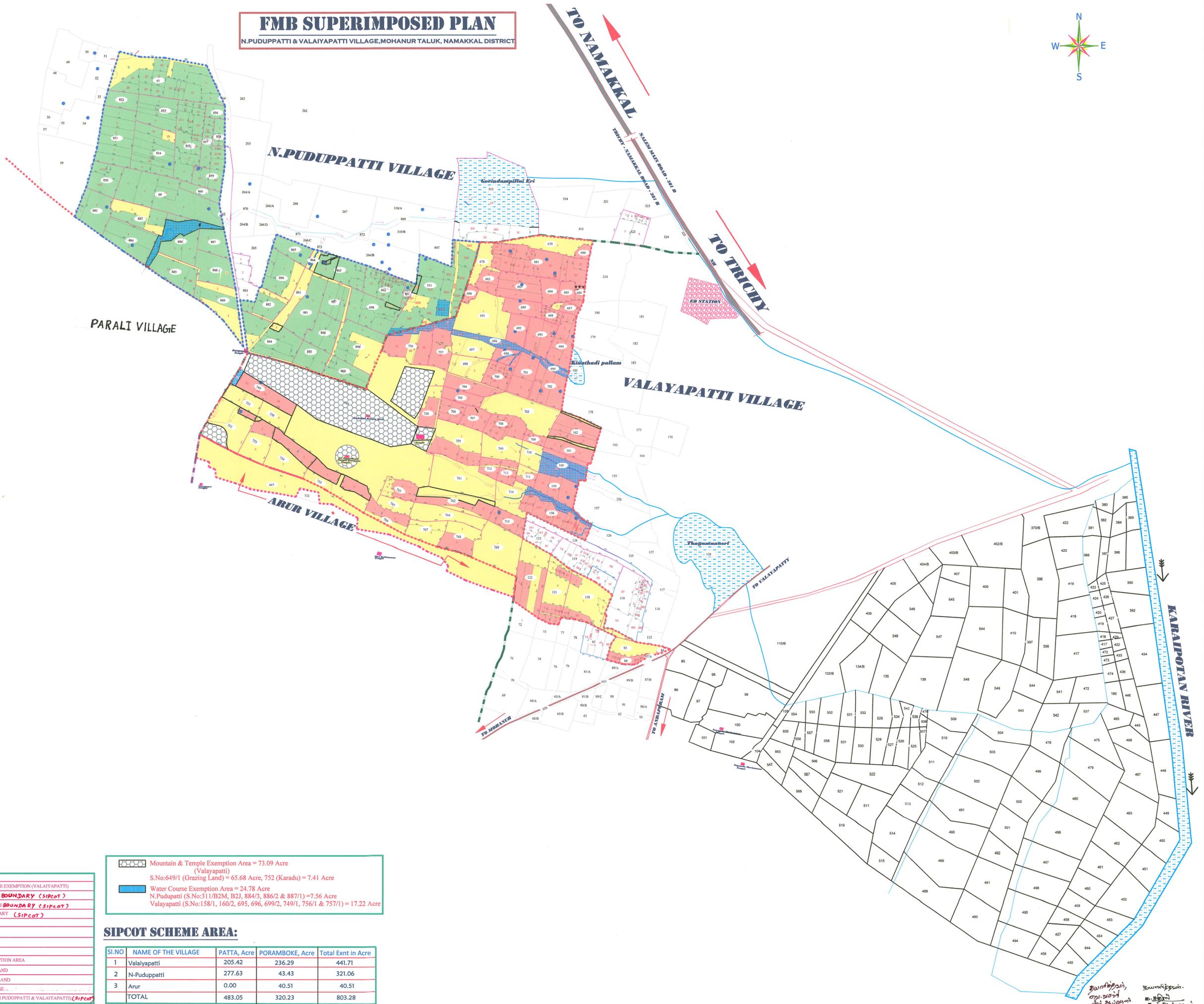
  
District Collector,  
Namakkal

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6/6/25

# FMB SUPERIMPOSED PLAN

N.PUDUPPATTI & VALAIYAPATTI VILLAGE, MOHANUR TALUK, NAMAKKAL DISTRICT



**LEGEND:-**

SYMBOL	DESCRIPTION
	MOUNTAIN AND TEMPLE EXEMPTION (VALAIYAPATTI)
	N.PUDUPPATTI VILLAGE BOUNDARY (SIPCOT)
	VALAIYAPATTI VILLAGE BOUNDARY (SIPCOT)
	ARUR VILLAGE BOUNDARY (SIPCOT)
	FMB LINE
	FMB SUBDIVISION LINE
	SURVEY NUMBER 274
	SUB-DIVISION NUMBER 1
	WATER COURSE EXEMPTION AREA
	N.PUDUPPATTI PATTI LAND
	VALAIYAPATTI PATTI LAND
	NEARBY WATER COURSE
	PORAMBOKE LAND (N.PUDUPPATTI & VALAIYAPATTI) (SIPCOT)

Mountain & Temple Exemption Area = 73.09 Acre (Valaiyapatti)  
 S.No:649/1 (Grazing Land) = 65.68 Acre, 752 (Karadu) = 7.41 Acre  
 Water Course Exemption Area = 24.78 Acre  
 N.Puduppatti (S.No:311/B2M, B2J, 884/3, 886/2 & 887/1) = 7.56 Acre  
 Valaiyapatti (S.No:158/1, 160/2, 695, 696, 699/2, 749/1, 756/1 & 757/1) = 17.22 Acre

**SIPCOT SCHEME AREA:**

Sl.NO	NAME OF THE VILLAGE	PATTA, Acre	PORAMBOKE, Acre	Total Exnt in Acre
1	Valaiyapatti	205.42	236.29	441.71
2	N-Puduppatti	277.63	43.43	321.06
3	Arur	0.00	40.51	40.51
	<b>TOTAL</b>	<b>483.05</b>	<b>320.23</b>	<b>803.28</b>

தயாரிப்பாளர்: [Name]  
 சரிசெய்தவர்: [Name]  
 திகதி: [Date]